

ITEM NO.5

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).17027/2021

(Arising out of impugned final judgment and order dated 20-10-2021 in WP No.6042/2021 passed by the High Court Of Judicature At Bombay)

NATIONAL TESTING AGENCY

Petitioner(s)

VERSUS

VAISHANAVI VIJAY BHOPALE & ORS.

Respondent(s)

(With applns for exemption from filing c/c of the impugned judgment)

Date : 28-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Tushar Mehta, Ld. SG  
Mr. Rupesh Kumar, AOR  
Ms. Neelam Sharma, Adv.  
Ms. Pankhuri Shrivastava, Adv.  
Mr. Alekshendra Sharma, Adv.

For Respondent(s) Ms. Pooja V.Thorat, Adv.  
Mr. Sudhanshu Choudhary, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice returnable on 12.11.2021.

Pleading to be completed in the meanwhile.

There shall be stay of the impugned order passed  
by the High Court, until further orders.

(B.Parvathi)  
Court Master

(Anand Prakash)  
Court Master